

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2532  
ANSWERED ON:17.08.2011  
PROSECUTION OF IAS/IPS/IRS OFFICERS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of senior retired officials belonging to IAS/IPS/IRS Cadres who have been prosecuted during the last three years;
- (b) whether pensionary benefits have been permanently withheld in any case of the prosecuted officers;
- (c) if so, the details thereof; and
- (d) the details of the provisions under the rules under which such benefits have been withheld?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a): As per information provided by the CBI, 17 senior retired officials belonging to IAS/IPS/IRS Cadres have been prosecuted during the last three years i.e. 2008, 2009, 2010 and 2011 (up to 30.6.2011).

(b) & (c): The details are not maintained centrally by the Central Bureau of Investigation. Such details are maintained by the respective State/ Cadre Controlling Authorities.

(d): Pensionary benefits are withheld under Rule 6 of the All India Services (Death-cum-Retirements Benefits) Rules, 1958 (in respect of IAS/ IPS Officers) and Rule 9 of the CCS (Pension) Rules, 1972 (in respect of IRS Officers).